

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 06th day of February, 2002.

Q U O R U M :- Hon'ble Mr. S. Dayal, Member- A.
Hon'ble Mr. A.K. Bhatnagar, Member- J.

Original Application No. 1529 of 2001.

Kripa Shanker Srivastava S/o Late M.S. Srivastava
397- E/4F, Meerapur, Allahabad.

.....Applicant

Counsel for the applicant :- Sri Sajnu Ram

V E R S U S

1. Union of India through the Comptroller and Auditor General of India, New Delhi.
2. Accountant General (Audit-~~I~~) Uttar Pradesh, Allahabad.
3. Deputy Accountant General of India (Admn.), Allahabad.

.....Respondents

Counsel for the respondents :- Sri Satish Chaturvedi

O R D E R (oral)

(By Hon'ble Mr. S. Dayal, Member- A.)

This application has been filed under section 19 of the Administrative Tribunals Act, 1985 for a direction to respondents to make payment of the medical claim on Rs. 1100/- alongwith 20% penal interest on it from April, 2001 to the date of payment without medical report. The applicant also




he setting ^{of} ~~the~~ ^{of} ~~the~~
seeks to ~~set~~ aside ~~the~~ letter dated 19.06.2001 by
which he has been asked to submit photo copies of
the medical reports and the order dated 03.10.2001
by which an office order has been passed requiring
medical reports to be attached to the medical bills
for satisfaction of the controlling officer regarding
genuineness of the claim in terms of Appendix- 12 of
the Medical Attendant Rules.

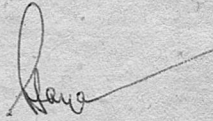
2. We have heard Sri S. Ram, learned counsel
for the applicant and perused the records also.

3. Learned counsel for the applicant has drawn
attention to annexure A- 3 which is said to be manual
issued by the Director General, Health Services,
New Delhi for C.G.H.S. Learned counsel has further
states that the documents required to be sent alongwith
medical reimbursement claim, have been annexed by
the applicant to his claim, yet his bill of Rs. 1100/-
has not been passed and the respondents are insisting
for submission of medical reports of the test.

4. We are of the view that the interest of justice
would be served if the applicant is allowed to make
representation regarding his claim to Accountant
General (Audit- I), Uttar Pradesh, Allahabad,
(respondent No.2) and the respondent No.2, on
receipt of the claim, shall decide the same by a
reasoned order within a period of 8 weeks.

5. There shall be no order as to costs.


Member- J.


Member- A.

/Anand/